

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VARSHA CORPORATION LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Varsha Corporation Limited
2.	Date of incorporation of Corporate Debtor	December 26, 2000
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies (Mumbai) under the Companies Act 1956
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor of Corporate Debtor	U24134MH2000PLC130217
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Varsha, 13 Adarsh Society, Ramchandra Lane Extension, Malad (West), Mumbai – 400064
6.	Insolvency Commencement Date in respect of the Corporate Debtor	June 10, 2022 (Date of receipt of Hon'ble NCLT Order by IRP is June 11, 2022)
7.	Estimated date of closure of Insolvency Resolution Process	December 6, 2022; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Vinodkumar Pukhraj Ambavat Reg. No: IBB/PA-001/IP-P00420/2017-18/10743
9.	Address and email of the interim resolution professional, as registered with the Board	Registered Address: Room No. 40, 9/15 Morarji Velji Bldg, 1 st Floor, Dr. M. B. Velkar Street, Kalbadevi Road, Mumbai – 400002, Maharashtra. Registered Email Id: vinod.ambavat@ajallp.com
10.	Address and email to be used for correspondence with the Interim Resolution Professional	Correspondence Address: Areion Resolution and Turnaround Private Limited: D-511, 5 th Floor, Kanakia Zillion, Junction of LBS Road & CST Road, BKC Annexe, Kurla (West) Mumbai-400070 Correspondence Email Id: cirp.varshacorporation@gmail.com
11.	Last date for submission of claims	June 25, 2022, being the 14 th day from the date of appointment of IRP (Date of receipt of order by IRP is June 11, 2022)
12.	Classes of creditors, if any, under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Weblink for downloading the forms: www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court – I, has ordered the commencement of a corporate insolvency resolution process of the Varsha Corporation Limited vide order in CP No. CP (IB) 3863/MB/2019 dated June 10, 2022, (date of receipt of the order by IRP being June 11, 2022).

The creditors of Varsha Corporation Limited are hereby called upon to submit their claims with proof on or before June 25, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Vinodkumar P. Ambavat
Vinodkumar Pukhraj Ambavat
Interim Resolution Professional

In the matter of Varsha Corporation Limited
Registration Number:
IBBI/PA-001/IP-P00420/2017-18/10743

Date: June 14, 2022
Place: Mumbai